

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4608  
ANSWERED ON 21<sup>st</sup> AUGUST, 2025**

**VOLUNTARY VEHICLE FLEET MODERNISATION PROGRAMME**

**4608. SHRI TEJASVI SURYA:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) the total number of vehicles scrapped under the Voluntary Vehicle Fleet Modernisation Programme (VVMP) since its launch in 2022, State-wise;**

**(b) the quantity of ferrous (iron and steel) and non-ferrous (such as aluminum and copper) scrap generated from these scrapped vehicles that has been utilised in domestic automobile parts manufacturing; and**

**(c) whether the Government has taken any steps to ensure traceability and quality assurance of recycled metals used in automobile production, if so, the details thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) As on 12<sup>th</sup> August, 2025, a total of 2,76,990 vehicles have been**

**scrapped at Registered Vehicle Scrapping Facilities (RVSFs). The details of vehicles scrapped by RVSFs established in respective States are provided in the Annexure.**

**(b) and (c) Rule 13(10) of the Motor vehicles (Registration and functions of Vehicle Scrapping Facility) rules, 2021 states that in case Scrapping Yards do not have adequate capability or provisions for responsible recycling of hazardous waste (like e-waste, lead acid batteries, lithium-ion components, or for recovery of rare earth metals, etc.), or for recycling of scrap material which is outside its scope, then such materials shall be sold to duly authorised recyclers or agencies, who have adequate capability and license.**

**Further, Government in Ministry of Environment, Forest and Climate Change has issued the Environment Protection (End-of-Life Vehicles) Rules, 2025, under the Environment (Protection) Act, 1986, on January 6, 2025 which came into force on April 1, 2025, introducing the Extended Producer Responsibility (EPR) framework to regulate the management, recycling, and disposal of ELVs in an environmentally sustainable manner and to promote circularity in the automotive sector.**

**These rules outline the various responsibilities of Producers (Manufactures, Brand Owners and Importer of Vehicles), Registered Owner & Bulk Consumers, Collection agent and Registered Vehicle scrapping facilities (RVSF) to ensure collection, channelization, dismantling and recycling of End-of-Life Vehicles in environmentally sound manner while ensuring reduction in waste. Producers are required to meet recycling targets for steel from End of Life Vehicles, starting with 8% in 2025–26 and gradually increasing to 18% in subsequent years, for vehicles introduced or to be introduced in the domestic market, thereby promoting sustainable recycling in automotive sectors.**

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 4608 ANSWERED ON 21<sup>st</sup> AUGUST 2025 ASKED BY SHRI TEJASVI SURYA REGARDING VOLUNTARY VEHICLE FLEET MODERNISATION PROGRAMME**

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| <b>State/UT</b>         | <b>No. of Vehicles Scrapped by RVSFs established in the State/UT</b> |
|-------------------------|----------------------------------------------------------------------|
| <b>Andhra Pradesh</b>   | <b>11008</b>                                                         |
| <b>Assam</b>            | <b>6890</b>                                                          |
| <b>Bihar</b>            | <b>2266</b>                                                          |
| <b>Chandigarh</b>       | <b>8646</b>                                                          |
| <b>Chhattisgarh</b>     | <b>1327</b>                                                          |
| <b>Goa</b>              | <b>305</b>                                                           |
| <b>Gujarat</b>          | <b>15448</b>                                                         |
| <b>Haryana</b>          | <b>38993</b>                                                         |
| <b>Himachal Pradesh</b> | <b>741</b>                                                           |
| <b>Karnataka</b>        | <b>5678</b>                                                          |
| <b>Ladakh</b>           | <b>217</b>                                                           |
| <b>Madhya Pradesh</b>   | <b>6892</b>                                                          |
| <b>Maharashtra</b>      | <b>19310</b>                                                         |
| <b>Odisha</b>           | <b>2737</b>                                                          |
| <b>Punjab</b>           | <b>4553</b>                                                          |
| <b>Rajasthan</b>        | <b>15420</b>                                                         |
| <b>Telangana</b>        | <b>1181</b>                                                          |
| <b>Uttar Pradesh</b>    | <b>121206</b>                                                        |
| <b>Uttarakhand</b>      | <b>4437</b>                                                          |
| <b>West Bengal</b>      | <b>9735</b>                                                          |
| <b>TOTAL</b>            | <b>276990</b>                                                        |

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